

FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 274 of 2002

Applicant (s) Nityananda Charan Routray Respondent (s) Union of India

Advocate for Applicant (s) Mr P.K. Padhi Advocate for Respondent (s)

NOTES OF THE REGISTRY

LP.O/B.D. for Rs.50/- filed
For Registration please.

Memo received to be
taken up today.

Agg
S.O.

For Admission 2
Interim order - copy
served.

Bench

REGISTER

6/5/2002
Registrar

Order No. 1, Dt. 6.5.2002

Having heard Shri P.K. Padhi, the
learned counsel for the applicant and
Shri B. Dash, the learned Additional
Standing Counsel for Union of India,
I find no merit in this case.
In the said premises, Shri P.K.
Padhi, the learned counsel for the

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copy of
the Order dt. 6-5-02
given to the
both counsel.

Patm
10/5-

Prox Application is dismissed, but
S.O without any cost.

applicant, prays to withdraw
the case. The Original Application
is permitted to be withdrawn,
and as a result, the Original

Lohant
6/5/2002
Member (Judicial)